



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A 350/733/2017

Date of Order: 16.07.2018.

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Sri Sushanta Saha, s/o Sadhan Kumar Saha having
residence at 25, Nilmani Bhattacharjee Lane (Kadai), P.S +
P.O - Berhampore, Dist- Murshidabad, PIN- 742101.

--Applicant

-Versus-

1. Union of India, service through the Secretary, Dept. Of Post, Govt. of India, Dakbhawan, New Delhi - 110001.
2. The Director, Dept. Of Post Kolkata, GPO, Kolkata - 700012.
3. The Chief Post Master General, West Bengal Circle, Yogaoag Bhawan, Kolkata - 700012.
4. The Superintendent of Post Murshidabad Division, West Bengal, PIN-742101.

--Respondents

For The Applicant(s): Mr. A. Prasad, Counsel

For The Respondent(s): None..

ORDER (ORAL)

Per: Dr. Nandita Chatterjee, Member (A):

Ld. counsel for the applicant is present. None appears for the respondents.

2. Ld. counsel for the applicant submits that the instant application has been filed seeking the following relief:

- "a) To pass an order directing the respondents to take a decision on the letter dated 30/04/2016 as well as on the demand of justice dated 16/02/2017 by affording an opportunity of hearing to the petitioner.
- b) To pass an order directing the respondent to act in terms of directions dated 23/02/2017 and 09/03/2017 as given by the higher authority of the respondents inter alia directing it to look into the matter as well as to take steps for disposing of the demand of justice dated 16/02/2017.

- c) To pass an order directing the respondents to permanently absorb and/or regularize your applicant in any post commensurate to his educational qualification.
- d) To pass an order directing the respondents to allow the applicant to rejoin his duty as RPLI data entry operator and to discharge duty without any hindrance.
- e) To pass such other order and/or orders as your Honour may seem fit and proper. ”

3. Ld. counsel also states that, consequent to his legal notice dated 16.02.2017, (Annexure A-3 to the O.A), the respondent authorities had referred the matter to Respondent No. 4, namely, the Superintendent of Post Murshidabad Division, West Bengal, for decision on the same vide their reference dated 9.3.2017 (Anenexure A-4 to the O.A).

4. Ld. counsel for the applicant further submits that as no decision has been received in this regard, the applicant's purpose would be served if a direction is issued to dispose of the pending reference within a specific time frame.

5. Accordingly, without entering into the merits of the case, we direct the Respondent No. 4, the Superintendent of Post-Murshidabad Division, West Bengal, to dispose of the reference made on 09.03.2017, by the ADPS (IV), office of the Post Master General, Kolkata Region, within a period of 4 weeks from the date of receipt of a copy of this order and to communicate the decision forthwith to the applicant.

6. As prayed for by Id. counsel for the applicant, the applicant may be given an opportunity of being heard prior to disposal of the reference.

7. With this the O.A is disposed of. There will be no order as to costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)